

Sadhu Ram, Shri	Shastri, Shri Shiv Kumar	Suraj Bhan, Shri
Saleem, Shri M. Y.	Sheo Narain, Shri	Suryanarayana, Shri K.
Samanta, Shri S. C.	Sheth, Shri T. M.	Swaran Singh, Shri
Sambasivam, Shri	Shukla, Shri Vidya	Tiwary, Shri K. N.
Sen, Shri Dwaipayan	Charan	Uikey, Shri M. G.
Shah, Shri T. P.	Siddayya, Shri	Vajpayee, Shri Atal
Shalwale, Shri Ram Gopal	Sidheshwar Prasad, Shri	Bihari
Shankaranand, Shri B.	Singh, Shri D. N.	Verma, Shri Prem Chand
Sharma, Shri Beni	Sinha, Shrimati	Vidarthi, Shri R. S.
Shanker	Tarkeshwari	Virbhadra Singh, Shri
Shastri, Shri Prakash Vir	Snatak, Shri Nar Deo	Viswambharan, Shri P.
Shastri, Shri Raghuvir	Sonavane, Shri	Yadab, Shri N. P.
Singh	Supakar, Shri Sradhakar	Yadav, Shri Chandra Jeet

MR. SPEAKER: The result of the division is: Ayes—38; Noes—92. The 'Noes' have it.

The motion was negatived.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

17.35 hrs.

CONSTITUTION (AMENDMENT) BILL

(Amendment of article 83)

श्री प्रकाशवीर शास्त्री : अध्यक्ष महोदय, मैंने अपने इस बिल में यह प्रस्तावित किया है कि इस संतद् का एक अधिवेशन हैदराबाद या बंगलौर में हो। मैं इस को दो बार प्रस्तुत कर चुका हूँ, एक बार प्रस्ताव के रूप में.....

MR. SPEAKER: He may continue next time.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of articles 85 and 174)

श्री मधु लिमये (मुंबैर) : अध्यक्ष महोदय, संविधान की धारा 85 और 174 में प्रागे संशोधन करने वाले इस विधेयक को पेश करने की मुझे अनुमति दी जाय।

श्री मधु लिमये : मैं इस बिल को पेश करता हूँ।

CONSTITUTION (AMENDMENT) BILL*

श्री मधु लिमये (मुंबैर) : अध्यक्ष महोदय, संविधान की धारा 74 और 163 में प्रागे संशोधन करने वाले इस विधेयक को पेश करने की मुझे अनुमति दी जाय।

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री मधु लिमये : मैं इस विधेयक को पेश करता हूँ।

†Sarvshri Mohammad Ismail and P. C. Adichan also wanted to vote for 'AYES'.

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